

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH-1**

**I.A. NO. 1504/2023  
IN**

CP(IB) No. 271/9/HDB/2020

*APPLICATION FILED U/S 30(6) AND U/S 31 OF I&B CODE, 2016 R/W REG 39(4) OF THE IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016 R/W RULE 11 OF THE NCLT RULES, 2016.*

**IN THE MATTER OF BODHTREE CONSULTING LIMITED**

**Mr. Sreenivasa Rao Ravinuthala,**  
Resolution Professional of Bodhtree Consulting Limited  
Having place of office at FF 26, Raghava Ratna Towers,  
Chirag Ali Lane, Abids, Hyderabad, Telangana – 500001  
Email: [bodhtreecirp@gmail.com](mailto:bodhtreecirp@gmail.com)

\_\_\_...Applicant/  
Resolution Professional

**Date of Corrigendum: 01.01.2024**

**Coram:**

Dr. N. Venkata Ramakrishna Badarinath, Hon'ble Member Judicial  
Shri Charan Singh, Hon'ble Member Technical

**Appearance:**

For Applicant: Shri Shabbeer Ahmed and Shri L. Indraprateek Naidu,  
Advocates

**PER: BENCH**  
**CORRIGENDUM ORDER**

1. After uploading of the order passed in IA No. 1504/2023 dated 12.12.2023 approving the resolution plan submitted by Mr Santosh Kumar Vangapally (“Successful Resolution Applicant”) in respect of M/s BODHTREE CONSULTING LIMITED/Corporate Debtor, certain typographical errors were noticed in the order. Hence, by virtue of our power under Rule 154 of NCLT Rules, we hereby order rectification of the order in IA 1504/2023 dated 12.12.2023 as under:-

<b>For</b>	<b>Read</b>
Para 2.5 (page 4)  However, the Applicant received only one Resolution Plan jointly submitted by Mr. Santosh Kumar Vangapally (the suspended Director of the Corporate Debtor).	Para 2.5 (page 4)  However, the Applicant received only one Resolution Plan <del>jointly</del> submitted by Mr. Santosh Kumar Vangapally (the suspended Director of the Corporate Debtor).

**FOR: para 3(c)(3) Financial Proposal page 8**

3	Operational Creditors	(a) Related Party of Corporate Debtor	40,39,70,000	--	--	--
		(b) Other than (a) above:				
		(i)Government	20,34,73,449	20,34,73,449	89,507	0.04%
			--	--		
		(ii)Workmen	--	--	--	0.0%
		(iii)Employees	27,84,17,097	21,05,53,131	--	0.0%
	(iv) Trade Creditors			21,05,531	1%	
	Total[(a) + (b)]	88,5860,548	81,79,96,580	21,95,038	0.25%	

**TO BE READ AS: para 3(c)(3) Financial Proposal page 8**

3	Operational Creditors	(a) Related Party of Corporate Debtor	40,39,70,000	--	--	--
		(b) Other than (a) above:				
		(i) Government	20,34,73,449	20,34,73,449	89,507	0.04%
			--	--		
		(ii) Workmen	--	--	--	0.0%
		(iii) Employees			--	0.0%
	(iv) Trade Creditors	27,84,17,097	21,05,53,131	21,05,531	1%	
	Total[(a) + (b)]	88,5860,548	81,79,96,580	21,95,038	0.25%	

4. Rest of the contents of the order remain the same. This corrigendum order to be read along with the original order dated 12.12.2023.

SD/-

(Charan Singh)  
Member (Technical)

SD/-

(Dr.N. Venkata Ramakrishna Badarinath)  
Member (Judicial)

Binnu

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-12-2023 AT 10.30 AM**

**IA (IBC) 1504/2023 in CP(IB) No.271/9/HDB/2020**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Cryon Software Experts India Pvt Ltd

...Operational Creditor

**VS**

Bodhtree Consulting Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 1504/2023**

Learned Counsel Mr. Shabeer Ahmed, for Resolution Professional present through Video Conference and Mr. Sreenivasa Rao, Resolution Professional, present physically. Clarificatory affidavit by Resolution Professional as regards the resolution applicant filed. order pronounced. In the result, the resolution plan is hereby approved. **Accordingly, this application is allowed and disposed of.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH-1**

**I.A. NO. 1504/2023**

IN

CP(IB) No. 271/9/HDB/2020

*APPLICATION FILED U/S 30(6) AND U/S 31 OF I&B CODE, 2016 R/W REG 39(4) OF  
THE IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS)  
REGULATIONS, 2016 R/W RULE 11 OF THE NCLT RULES, 2016.*

**IN THE MATTER OF BODHTREE CONSULTING LIMITED**

**Mr. Sreenivasa Rao Ravinuthala,**

Resolution Professional of Bodhtree Consulting Limited

Having place of office at FF 26, Raghava Ratna Towers,

Chirag Ali Lane, Abids, Hyderabad, Telangana – 500001

Email: [bodhtreecirp@gmail.com](mailto:bodhtreecirp@gmail.com)

...Applicant/

Resolution Professional

**Date of order: 12.12.2023**

**Coram:**

Dr. N. Venkata Ramakrishna Badarinath, Hon'ble Member Judicial

Shri Charan Singh, Hon'ble Member Technical

**Appearance:**

For Applicant:      Shri Shabbeer Ahmed and Shri L. Indraprateek Naidu,  
Advocates

**PER: BENCH  
ORDER**

1. The present Application is filed by **Shri Sreenivasa Rao Ravinuthala**, (“Applicant”), the Resolution Professional of M/s M/s Bodhtree Consulting Limited (“Corporate Debtor”), under Sections 30(6) and 31(1) of the Insolvency and Bankruptcy Code, 2016 (“Code”) read with Regulation 39(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (“CIRP Regulations”), seeking the approval of the resolution plan of **Mr Santosh Kumar Vangapally** (“Successful Resolution Applicant”).
  - 2.1 To put precisely, this Tribunal on 20.02.2023 admitted Petition under section 9 of the IBC, 2016 which was filed by the Operational Creditor i.e. M/s Crayon Software Experts India Private Limited against the Corporate Debtor i.e., Bodhtree Consulting Limited (MSME Entity) and appointed Ms. Azra Banu as the Interim Resolution Professional who was subsequently confirmed as Resolution Professional.
  - 2.2 On receipt of claims from the creditors, the erstwhile RP constituted Committee of Creditors (“CoC”) comprising of Financial Creditors of

the Corporate Debtor. The Committee of creditors of the Corporate Debtor consist of the following:

<b>S.No</b>	<b>Creditor</b>	<b>Admitted Dues</b>	<b>% of voting rights</b>
1	HDFC Bank Limited	13,96,14,667	100

2.3 It is submitted that pursuant to the resolution passed by the CoC in the 4th meeting, HDFC Bank Limited (Member of the CoC) filed an Interlocutory Application (IA) bearing I.A. No. 870/2023 before this Hon'ble Tribunal seeking to replace the erstwhile RP and appoint the Applicant herein, which has been allowed by this Tribunal on 01.06.2023. Upon his taking over charge as Resolution Professional, the Applicant herein has conducted a total of 5 meetings of CoC.

2.4 It is submitted that, due to poor response pursuant to Form-G (Expression of Interest) notice on 28.04.2023 in newspapers, a fresh Form G was published on 31.05.2023 by the erstwhile RP with the approval of CoC. In response to the same, fifteen (15) Companies / Persons have submitted their Eols for the Corporate Debtor and Provisional List of Prospective Resolution Applicants was issued, with the approval of Committee of Creditors.

2.5 However, the Applicant received only one Resolution Plan jointly submitted by Mr. Santosh Kumar Vangapally (the suspended Director of the Corporate Debtor). It is further submitted that the Corporate Debtor being a Micro, Small and Medium Enterprise (MSME) and in view of Section 240A of the IBC, suspended directors/ the Resolution Applicant has submitted the resolution plan for the Corporate Debtor.

2.6 It is further submitted that the erstwhile Resolution Professional had appointed the valuers for determining the liquidation value of the Corporate Debtor as on CIRP commencement date i.e., 20.02.2023. That during the 8<sup>th</sup> meeting of the CoC, it was informed to the CoC that the Applicant had received two valuation reports from two SFA valuers namely Ms N Lakshmi and Mr Mallikarjuna Setty.

<b>Sr. No</b>	<b>Name of valuer</b>	<b>Date of valuation report</b>	<b>Fair value (Rs. Crore)</b>	<b>Liquidation value (Rs. Crore)</b>
1.	Ms N Lakshmi	17/7/23	14.29	3.05
2.	Mr Mallikarjuna Setty	28/07/2023	21.03	5.10
	Average value		17.66	4.08

However, since there was considerable difference between the two valuers, it was resolved to conduct revised valuation by a third valuer and it was proposed for Mr B Tirupathi Reddy to be the third valuer.



The third valuer submitted the report valuing assets of Corporate Debtor as under:

Sr. No	Name of valuer	Date of valuation report	Fair value (Rs. Crore)	Liquidation value (Rs. Crore)
1.	Mr B Tirupathi Reddy	10/8/23	14.62	3.37
	Average value		14.45	3.21

**The average value was arrived at by taking into consideration of Ms Lakshmi and Mr B Tirupathi Reddy**

- 2.7 The Resolution Plan submitted Mr. Santosh Kumar Vangapally (the suspended director of the Corporate Debtor) on 30.07.2023 was deliberated and as per the directions of the COC, the Resolution Applicant has submitted the revised resolution plan on 13.08.2023. A copy of the Revised Resolution Plan received by the Applicant along with all its annexures is annexed and marked as **Annexure 1**.
- 2.8 The CoC in their 10<sup>th</sup> meeting held on 24.08.2023, deliberated upon the revised Resolution Plan submitted by Mr. Santosh Kumar Vangapally and the COC with 100% voting approved the said resolution plan.

2.9 In view of the same, Mr. Santosh Kumar Vangapally was declared as the Successful Resolution Applicant (“**SRA**”) and Letter of Intent (“**Lol**”) was issued on 25/05/2023.

2.10 The Applicant certifies that the contents of the Resolution Plan submitted by the Successful Resolution Applicant, meets all the requirements of the IBC and the Regulations. The Compliance Certificate of the Resolution Professional under Regulation clause 39 (4) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 prescribed in Form-H is annexed and marked as **Annexure 4**.

2.11 The SRA deposited an amount of Rs. 50,00,000] (Rupees [Fifty lakh] only) as Earnest Money Deposit (EMD) at the time of submission of Resolution Plan, as stipulated in RFRP. Further, the SRA has submitted the Performance Security of Rs. 1,40,00,000/- as per the terms of Lol, which amount was transferred through RTGS in compliance with the said condition.

### 3. **Contour of the Resolution Plan:**

(a) **Successful Resolution Applicant (SRA):** Mr. Santosh Kumar Vangapally has been working as the Whole Time Director of the

Corporate Debtor since October 2021 and he has more than two decades of experience in the fields of IT, Aviation and Real Estate Industries. Mr. Prem Anandh Amarnath is a Principal Partner for APA Ventures Inc. and he is willing to contribute an amount of Rs. 12 Crore towards the resolution plan amount.

**(b)** The CoC comprised of sole financial creditor i.e. HDFC Bank Ltd with 100% voting share who voted in favour of the Resolution Plan.

**(c) FINANCIAL PROPOSALS:** The amount provided to the stakeholders of the Corporate Debtor is tabulated below: -

Sl. No.	Category of Stakeholder*	Sub-Category of Stakeholder	Amount Claimed	Amount Admitted	Amount Provided under the Plan#	Amount Provided to the Amount Claimed (%)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Secured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21	--	--	--	--
		(b) Other than (a) above:				
		(i) who did not vote in favour of the resolution Plan	--	--	--	--
		(ii) who voted in favour of the resolution plan	14,56,77,970	13,96,14,667	13,96,14,667	95.84%
		Total[(a) + (b)]	14,56,77,970	13,96,14,667	13,96,14,667	95.84%

2	Unsecured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21	83,67,000	83,67,000	--	0%
		(b) Other than (a) above:				
		(i) who did not vote in favour of the resolution Plan	--	--	--	--
		(ii) who voted in favour of the resolution plan	--	--	--	--
		Total[(a) + (b)]	15,40,44,970	14,79,81,667	13,96,14,667	90.63%
3	Operational Creditors	(a) Related Party of Corporate Debtor	40,39,70,000	--	--	--
		(b) Other than (a) above:				
		(i) Government	20,34,73,449	20,34,73,449	89,507	0.04%
		(ii) Workmen	--	--	--	0.0%
		(iii) Employees	27,84,17,097	21,05,53,131	--	0.0%
		(iv) Trade Creditors			21,05,531	1%
		Total[(a) + (b)]	88,5860,548	81,79,96,580	21,95,038	0.25%
4	Other debts and dues		--	--	--	--
Grand Total			103,99,05,516	96,59,78,247	14,18,09,705	13.64%

**(d) Source of Funds and Term of Resolution Plan:**

The total amount of Rs. 15,27,64,230/- is proposed to be paid/settled in cash up-front within 30 days of the date of approval of this plan by this Tribunal as full and final settlement to secured financial creditor, operational creditors, Govt. Creditors, other estimated liabilities and

CIRP costs. The term of the plan is 90 days from the date of approval of the resolution plan by this Tribunal.

**(e) MONITORING COMMITTEE**

The Monitoring Committee shall comprise of a representatives of the Financial Creditor, a representative of the Resolution Applicant and the Resolution Professional to monitor the implementation of the resolution plan till payment of final payment as per the resolution plan. On approval of the Resolution Plan, the powers of the suspended Board of Directors of the Corporate Debtor shall get extinguished and the Resolution Applicant shall reconstitute the Board of Directors with the following members: -

1. Mr. Santosh Kumar Vangapally – Whole Time Director.
2. Mr. Maruti Venkata Subba Rao Poluri- Independent Director
3. Mr. Ravinder Reddy Surkanti – Independent Director
4. Mr. Nirvigna Kotla – Director (Technical)

**(f) Compliance of mandatory contents of Resolution Plan under the Code and Regulations.**

The Applicant has conducted a thorough compliance check of the Resolution Plan in terms of the Code as well as Regulations 38 & 39 of the Insolvency and Bankruptcy Board of India (Corporate Insolvency Resolution Process) Regulations, 2016 along with Form 'H' prescribed under Regulation 39(4) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The fair value and Liquidation value as submitted in Form-H is Rs. 15,00,71,057/- and Rs.03,62,50,699/- respectively.

4. In the above backdrop we heard Shri Shabbeer Ahmed and I. Indraprateek Naidu, Learned Counsels for the Resolution Professional. He submits that the Resolution Plan meets the requirement of Section 30 (2) of the Code, as under: -

4.1 **Compliance of Section 30 (2) (a):** The resolution Plan provides for payment of Rs. 6,00,000/- towards CIRP costs which shall be paid in full and in priority in terms of Section 30(1)(a) of the Code **(Clause 6.1)**.

4.2 **Compliance of Section 30 (2) (b):** The resolution Plan provides for payment of Rs. 21,95,038/- towards full and final settlement amount towards the claim of Operational Creditor **(Clauses 6)**.

5. The Resolution Plan is in compliance of Regulation 38 of the Regulations in the following manner:

**(a) Compliance of Regulation 38(1)(a) of the CIRP Regulations**

**2016:** The Plan provides for payment to Operational Creditors to be paid in priority to other creditors and the CIRP Cost will be paid in priority to all other creditors. **(Clause 6)**

**(b) Compliance of Regulation 38 (1A):** Declaration by the Resolution Applicant that the Resolution Plan has considered the interest of all the stakeholders of the Corporate Debtor, keeping in view the objectives of the Code. **(Clauses 6)**

**(c) Compliance of Regulation 38 (1) (B):** Declaration by the Resolution Applicant that neither the Resolution Applicant nor any of its related party has either failed or contributed to the

failure of the implementation of any other approved Resolution Plan. **(Clause 4.3).**

6. ***In K. Sashidhar v. Indian Overseas Bank & Others (in Civil Appeal No. 10673/2018) the Hon'ble Apex Court*** held that, *“if the CoC had approved the Resolution Plan by requisite percent of voting share, then as per Section 30 (6) of the Code, it is imperative for the Resolution Professional to submit the same to the Adjudicating Authority. On receipt of such proposal, the Adjudicating Authority (NCLT) is required to satisfy itself that the resolution plan as approved by CoC meets the requirements specified in Section 30(2). No more and no less”*.
7. The Hon'ble Supreme Court has further held at para 35 of the above judgement that ***the discretion of the adjudicating authority (NCLT) is circumscribed by Section 31 limited to scrutiny of the resolution plan “as approved” by the requisite percent of voting share of financial creditors. Even in that enquiry, the grounds on which the adjudicating authority can reject the resolution plan is in reference to matters specified in Section 30(2), when the resolution plan does not conform to the stated requirements.***
8. The Hon'ble Supreme Court in **Committee of Creditors of Essar Steel India Limited Vs. Satish Kumar Gupta & Ors**, held that *“the limited judicial review available to AA has to be within the four corners of section 30(2) of the Code. Such review can in no circumstance trespass upon a business decision of the majority of the CoC. As such the Adjudicating Authority would not have power to modify the*

*Resolution Plan which the CoC in their commercial wisdom have approved”.*

9. The Hon’ble Supreme Court of India, in the recent ruling in re **Vallal RCK vs M/s Siva Industries and Holdings Limited & Ors**, has held as under:-

*21. This Court has consistently held that the commercial wisdom of the CoC has been given paramount status without any judicial intervention for ensuring completion of the stated processes within the timelines prescribed by the IBC. It has been held that there is an intrinsic assumption, that financial creditors are fully informed about the viability of the corporate debtor and feasibility of the proposed resolution plan. They act on the basis of thorough examination of the proposed resolution plan and assessment made by their team of experts. A reference in this respect could be made to the judgments of this Court in the cases of K. Sashidhar v. Indian Overseas Bank and Others, Committee of Creditors of Essar Steel India Limited through Authorised Signatory v. Satish Kumar Gupta and Others, Maharashtra Seamless Limited v. Padmanabhan Venkatesh and Others, Kalpraj Dharamshi and Another v. Kotak Investment Advisors Limited and Another, and Jaypee Kensington Boulevard Apartments Welfare Association and Others v. NBCC (India) Limited and Others.*

*27. This Court has, time and again, emphasized the need for minimal judicial interference by the NCLAT and NCLT in the framework of IBC. We may refer to the recent observation of this Court made in the case of Arun Kumar Jagatramka v. Jindal Steel and Power Limited and Another:*

*“95. ....However, we do take this opportunity to offer a note of caution for NCLT and NCLAT, functioning as the adjudicatory authority and appellate authority under the IBC respectively, from judicially interfering in the framework envisaged under the IBC. As we have noted earlier in the judgment, the IBC was introduced in order to overhaul the insolvency and bankruptcy regime in India. As such, it is a carefully considered and well thought out piece of legislation which sought to shed away the practices of*



*the past. The legislature has also been working hard to ensure that the efficacy of this legislation remains robust by constantly amending it based on its experience. Consequently, the need for judicial intervention or innovation from NCLT and NCLAT should be kept at its bare minimum and should not disturb the foundational principles of the IBC.....”*

10. Therefore, the resolution plan, when tested on the touch stone of the aforesaid facts and the rulings, we are of the view that the instant resolution plan satisfies the requirements of Section 30 (2) of the Code and Regulations 37, 38, 38 (1A) and 39 (4) of the Regulations. We also found that the Resolution Applicant is eligible to submit the Resolution Plan under Section 29A of the Code.
11. However, we observe that the Resolution Plan as approved by the COC in its 10<sup>th</sup> meeting held on 24.08.2023 is submitted by the sole Successful Resolution Applicant Mr. Santosh Kumar Vangapally, but in the Application filed for approval of the said resolution plan by the Adjudicating Authority, we find that at some places, particularly at Para 11 (page 22) and Para V (Reliefs Sought), the name of the resolution applicant is shown as Mr. Santosh Kumar Vangapally and Mr. Prem Anandh Amarnathan. The matter was put up before the Applicant for clarification and a clarificatory affidavit dated 12.12.2023 has been filed by the Resolution Professional/Applicant herein, clarifying that in para 11 and para V, it was an inadvertent typographical error and Mr. Prem Anandh Amarnathan is only an Investor in the Resolution Plan and not a Resolution Applicant.

12. We therefore, hereby approve the revised Resolution Plan submitted by **Mr. Santosh Kumar Vangapally** (“Successful Resolution Applicant”) along with annexure, schedules forming part of the Resolution Plan annexed to the Application and order as under:
- (i) The Resolution Plan along with annexures and schedules forming part of the plan shall be binding on the Corporate Debtor its employees, members, creditors, including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force is due, guarantors and other stakeholders involved in the Resolution Plan.
  - (ii) All crystallized liabilities and unclaimed liabilities of the Corporate debtor as on the date of this order shall stand extinguished on the approval of this Resolution Plan.
  - (iii) The approval of the Resolution Plan shall not be construed as waiver of any statutory obligations/ liabilities of the Corporate Debtor and shall be dealt with by the appropriate Authorities in accordance with law. Any waiver sought in the Resolution Plan, shall be subject to approval by the Authorities concerned as held by Hon’ble Supreme Court in the matter of ***Ghanashyam Mishra And Sons Private Limited Versus Edelweiss Asset Reconstruction Company Limited in CIVIL APPEAL NO.8129 OF 2019 dated 13.04.2021.***

- (iv) It is hereby ordered that the deposit amount of Rs.1,40,00,000/- made by the Resolution Applicant shall remain as performance Guarantee till the amount proposed to be paid to the creditors under this plan is fully paid off and the plan is fully implemented.
- (v) The Memorandum of Association (MoA) and Articles of Association (AoA) shall accordingly be amended and filed with the Registrar of Companies (RoC) Hyderabad for information and record. The Resolution Applicant, for effective implementation of the Plan, shall obtain all necessary approvals, under any law for the time being in force, within such period as may be prescribed.
- (vi) Henceforth, no creditors of the erstwhile Corporate Debtor can claim anything other than the liabilities referred to supra.
- (vii) The moratorium under Section 14 of the Code shall cease to have effect from this date.
- (viii) The Applicant shall forward all records relating to the conduct of the CIRP and the Resolution Plan to the IBBI along with copy of this order for information.
- (ix). The Applicant shall forthwith send a copy of this order to the CoC and the Resolution Applicant.
- (x). The Registry is directed to furnish free copy to the parties as per Rule 50 of the NCLT Rules, 2016.
- (xi) The Registry is directed to communicate this order to the Registrar of Companies, Hyderabad for updating the master data and also forward a copy to IBBI.

(xii). Accordingly, IA 1504/2023 stands disposed of.

**SD/-**

(Charan Singh)  
MEMBER (TECHNICAL)

**SD/-**

(DR N.V. Ramakrishna Badarinath)  
MEMBER (JUDICIAL)

Binnu